

Central Administrative Tribunal
Principal Bench

R.A. No. 204 of 2001
in
O.A. No. 1822 of 1999

New Delhi, dated this the 18th May, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

R.S. Gupta .. Review Applicant

Versus

Govt. of NCT of Delhi & Ors. .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. The grounds taken therein does not bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. R.A. is rejected.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)
'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)